

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

IN THE MATTER OF:

(IB)-16(PB)/2017

Anil Mahindroo & Anr.

Vs

.... APPLICANT / PETITIONER

Earth Iconoic Infrastructure Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 19.01.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):-

Mr. Neeraj Kr. Gupta and Mr. Joel, Advs

For the Respondent(s):-

ORDER

Reply of the respondent duly signed by its Director and counter signed by the Jail Superintendent has been filed in the Court today and a copy thereof has been furnished to the learned counsel for the applicant.

Rejoinder, if any, be filed before the next date of hearing with a copy in advance to the learned counsel for the respondent.

List for further consideration on 02.02.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)